

MAHARASHTRA POLLUTION CONTROL BOARD
SUB REGIONAL OFFICE NASHIK

Phone / Fax. : - 0253 – 2365150
email-sronashik@mpcb.gov.in



Udyog Bhavan 1st Floor,
Signal Trimbak
Road MIDC Compound Nashik-

No.MPCB/RONK/2186

Date : 27.09.2019

To

**The Hon'ble National Green Tribunal,
Principal Bench, New Delhi.**

Respected Sir,

In compliance of the Order dated 08/08/2019 passed by this Hon'ble Tribunal in Original Application No.544/2019 filed by Dr.Kiran Ramdas Kamble & Anr. v/s State of Maharashtra & Ors. a visit report of Maharashtra Pollution Control Board is submitted for kind perusal.

Yours faithfully,

(A.M.Kare)

Sub-Regional Office-Nashik
Maharashtra Pollution Control Board

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No.544/1999

Dr.Kiran Ramdas Kamble & Anr.

... Applicant(s)

v/s

State of Maharashtra & Ors.

...Respondent(s)

Report in compliance of Order dated 08/08/2019 passed by this Hon'ble Tribunal.

In compliance of Order dated 08/08/2019 passed by this Hon'ble Tribunal in the aforesaid matter, the official of the Maharashtra Pollution Control Board at Nashik has visited to the Sewage Treatment Plant provided by the Trimbak Municipal Council, District: Nashik on 23/09/2019 and observed as follows :

- 1) Municipal Council Trimbak has obtained consent for 1 MLD STP capacity which was expired on 31.12.2017 and after that Municipal Council Authority has not applied for renewal of consent till date.
- 2) Trimbak Municipal Council has provided Sewage treatment plant of capacity 1.0 MLD consisting of Stilling Chamber, Bar Screen Chamber, Grit Chamber, Fab Reactors, Tube Settler, Chlorine Contact Tank and Sludge sump. The treated effluent is disposed off to the Godavari River.
- 3) Flow meters is not provided for incoming influent and outgoing effluent. Floating material was observed at each tanks of STP and sludge removing process is manual. It seems that Operation and Maintenance of the STP is not satisfactory.
- 4) It is observed that Trimbak Municipal Council has not connected total drainage network to the existing Sewage treatment plant and reaming domestic effluent generating from Municipal council area is directly discharged into River Godavari through various nallas without any treatment.
- 5) The existing Sewage treatment plant having capacity 1.0 MLD is not sufficient as compare to the current sewage generation for Trimbak Municipal Council (i.e sewage generation about 4.5 MLD as per report submitted by Trimbak Municipal Council).

- 6) During visit Sample of STP inlet and STP outlet is collected for analysis. Report is awaited. A copy of the visit report dated 23/09/2019 is enclosed and marked as an **Annexure-'I'**.
- 7) The Maharashtra Pollution Control Board has issued directions u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974 to Trimbak Municipal Council vide letter dated 11/09/2019 for not providing adequate Sewage Treatment Plant etc. A copy of the directions dated 11/09/2019 is enclosed and marked as an **Annexure-'II'**.
- 8) The Trimbak Municipal Council has not yet submitted its reply the aforesaid directions. They have also not submitted time bound action plan for 100% treatment of the generation sewage and achieving effluent discharge standards for STP's as well as not prepared and furnish action plan for Utilization of treated sewage.



(A.M.Kare)
Sub-Regional Office-Nashik
Maharashtra Pollution Control Board

MAHARASHTRA POLLUTION CONTROL BOARD

Grams: PREPOLL
Tel Nos : 0253 / 2365150
Fax : 0253 / 2365150



Sub-Regional Office
Udyog Bhavan, 1 st floor,
Trimbak Road, MIDC Compound,
Near ITI., Satpur Nashik.-422007.

VISIT REPORT

Name of Industry: - M/s Municipal Corporation Trimbak, Tal Trimbak, Dist Nashik

Date of Visit: - 23.09.2019

Consent Status: - 31.12.2017 and not applied for renewal

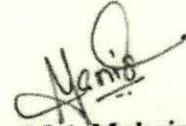
Board Officer: - M.A.Mahajan, Field Officer

Observations:-

- 1) Municipal Council Trimbak has obtained consent for 1 MLD STP capacity which was expired on 31.12.2017 and after that Municipal Council Authority has not applied for renewal of consent till date.
- 2) Trimbak Municipal Council has provided Sewage treatment plant of capacity 1.0 MLD consisting of Stilling Chamber, Bar Screen Chamber, Grit Chamber, Fab Reactors, Tube Settler, Chlorine Contact Tank and Sludge sump. The treated effluent is disposed off to the Godavari River.
- 3) Flow meters is not provided for incoming influent and outgoing effluent. Floating material was observed at each tanks of STP and sludge removing process is manual. It seems that Operation and Maintenance of the STP is not satisfactory.
- 4) It is observed that Trimbak Municipal Council has not connected total drainage network to the existing Sewage treatment plant and reaming domestic effluent generating from Municipal council area is directly discharged into River Godavari through various nallas without any treatment.
- 5) The existing Sewage treatment plant having capacity 1.0 MLD is not sufficient as compare to the current sewage generation for Trimbak Municipal Council (i.e sewage generation about 4.5 MLD as per report submitted by Trimbak Municipal Council).
- 6) During visit Sample of STP inlet and STP outlet is collected for analysis.

7) Municipal Council Authority has not submitted Compliance report against the Direction issued by the Board office vide letter. No. MPCB/JD(WPC)/B-397(163). dated 11.09.2019.

- a) They have not submitted time bound action plan for 100% treatment of the generation sewage and achieving effluent discharge standards for STP's.
- b) They have not prepare and furnish action plan for Utilization of treated sewage.



(M.A. Mahajan)
Field Officer
M.P.C. Board, Nashik

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701
 Fax: 24023516/24024068/24044531
 Website: www.mpcb.gov.in



Kalpataru Point, 2nd - 4th Floor
 Opp. Cine Planet Cinema,
 Near Sion Circle, Sion (E)
 Mumbai- 400 022.

No.MPCB/JD(WPC)/B- 3397 (163)

Date : 11/09/2019

To
 Chief Officer,
 Trimbak Municipal Council,
 Trimbak, Dist. Nashik

Sub: Directions under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974.

- Ref: 1. H'ble NGT Order dated 28/08/2019 in Original Application no 593/2017 in Paryavaran Surksha Samiti & anr v/s Union of India. And Order dated 12.03.2019 in the matter of Original Application no 710/2017.
2. H'ble NGT Order dated 20/09/2018 and 19/12/2018 in Original Application No.673 /2018 in the News Item dated 17/09/2018 in 'The Hindu' authorised by Shri Jacob Koshy under the heading "More River Stretches are now critically polluted"
3. Various Directions issued by the Maharashtra Pollution Control Board with regard to the compliance of Water (Prevention & Control of Pollution) Act, 1974 from time to time.

.....

WHEREAS, the Hon'ble National Green Tribunal vide order dated 28.08.2019 in the matter of Original Application no 593/2017 in Paryavaran Surksha Samit & anr v/s Union of India all the local Bodies and or the concerned department of the state Government have to ensure 100% treatment of the generated sewage and in default to pay compensation which is to be recovered by the State with effect from 01.04.2020. In default of such collection, the State/UTs are liable to pay such compensation. The CPCB is to collect the same and utilise for the restoration of the environment.

AND WHEREAS, the Hon'ble National Green Tribunal vide order dated 28.08.2019 has discussed the methodology developed by CPCB for assessment of Environmental compensation in case of failure of preventing the pollutants being discharged in water bodies in the form of untreated /partially treated sewage by concerned individual/Authority.

AND WHEREAS, Hon'ble National Green Tribunal vide order dated 12.03.2019 in the matter of Original Application no 710/2017, the State Pollution Control Boards are also authorised to recover the environmental compensation from the polluters or laying down their own scale which should not be less than the scale fixed by Central pollution Control Board.

AND WHEREAS, Hon'ble NGT, in various orders passed has clarified that, apart from prosecution, the statutory authorities under provision of the Environmental (Protection) Act, 1986, the Air (Prevention and Control of pollution) Act 1981 and the Water (Prevention and Control of pollution) Act 1974, must in exercise of their incidental powers, prescribed scale of compensation to be collected from the Polluters on "Polluter Pay's Principle"

AND WHEREAS, the Hon'ble National Green Tribunal vide order dated 20/09/2018 in Original Application No.673 /2018 directed All States and Union Territories to prepare action plans within two months for bringing all the polluted river stretches to be fit at least for bathing purposes (i.e. BOD < 3 mg/L and FC < 500 MPN/100 ml) within six months from the date of finalisation of the action plans.

AND WHEREAS, you were also directed to maintain wholesomeness of the river water to achieve the standards of bathing purpose and stop all the discharges of untreated / partially treated sewage into the river.

AND WHEREAS, the Board has issued various directions to your Corporation, wherein, you were directed to provide adequate Sewage Treatment Plant and to achieve the effluent discharge standards (i.e. pH 6.5 -9.0, BOD < 10 mg/L, COD < 50 mg/L, TSS < 20 mg/L, fecal Coliform < 100 MPN/100 ml, Total Nitrogen < 10 mg/L, Ammonical Nitrogen < 5 mg/L) of STPs prescribed by the Ministry of Environment, Forest & Climate Change, Govt. of India and implement short term & long term measures for the treatment of sewage and also restrict the untreated / partially treated sewage reaching to the River/creek.

AND WHEREAS, it has been observed that your Corporation is generating sewage to the tune of 1.0 MLD out of that 0.7 MLD is treated or partially treated and 0.3 MLD of the sewage is discharging into the river/creek without treatment this continual practice now become a threat to the environment.

AND WHEREAS, water quality monitoring results of rivers/creeks as indicated that water quality has been affected because of disposal of untreated or partially treated sewage into the water bodies and as a result, there are high number of fecal bacteria making the water body unfit for human consumption or for other uses

AND WHEREAS, your corporation is not having adequate system for sewage collection and its treatment and thus entire/partial waste water either falls into rivers or lakes or remains inundated on land causing potential risk to the ground water contamination.

NOW THEREFORE, in view of the above stated facts and realizing that rivers and water bodies have been polluted and to prevent further deterioration of surface, sub-surface and coastal waters and in exercise of the powers conferred upon me under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974, you are hereby directed to comply with the following directions.

- a) To submit the time bound action plan for 100% treatment of the generated sewage and achieving effluent discharge standards for STPs.
- b) Prepare and furnish action plan for utilization of Treated sewage
- c) Why the Municipal Corporation shall not be levied by MPC Board the maximum amount of environmental compensation (Total capital cost component amount i.e. Rs. 10 Cr as well as O & M cost component i.e. Rs. 5 Lacs per day) recommended for untreated/partially treated sewage discharge as mentioned in the Hon'ble NGT order dated 28/08/2019 in Original Application no 593/2017 in Paryavaran Surksha Samiti & anr v/s Union of India,

You shall submit your reply/objections within a period of 7 days from the date of receipt of these directions to this office if any, failing which the Board will be constrained to issue appropriate final directions including deposition of environmental compensation, as may deem fit in your case, which may please be noted.

For and on behalf of the
Maharashtra Pollution Control Board

(E. Ravendiran, IAS)
Member Secretary

Copy submitted to:

Hon'ble Chairman, MPCB, Mumbai – for favour of information.

Copy to:

1. Joint Director (WPC)/Law Officer, MPCB, Mumbai – for information and necessary follow up.
2. Regional Officer Nashik, MPCB / Sub-Regional Officer, Nashik, MPCB - They are directed to serve the copy and take necessary follow up action.